

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:307
ANSWERED ON:25.07.2000
ESTABLISHMENT OF HUMAN RIGHTS COMMISSIONS
MOHAMMED SHAHABUDDIN

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government have received any recommendation from the National Human Rights Commission with regard to empowering the Commission to remove the hinderance being faced in dealing with the infringement of civil liberty;
- (b) if so, the reaction of the Government thereto;
- (c) whether all the States have set up Human Rights Commissions in their States;
- (d) if so, the details in this regard; and
- (e) if not, the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a)&(b) : National Human Rights Commission has sent a proposal suggesting amendments in various sections of the Protection of Human Rights Act, 1993. The proposal received from the Commission is being examined.

(c),(d)&(e) : As per available information, the State Governments of Assam, Himachal Pradesh, Jammu & Kashmir, Kerala, Madhya Pradesh, Manipur, Punjab, Rajasthan, Tamil Nadu, West Bengal and Bihar have set up State Human Rights Commissions (SHRC) in their respective States. State Governments of Maharashtra, and Uttar Pradesh have also decided to set up a State Commission. The Union Government has been writing to the State Governments which have not yet set up State Commissions, from time to time, to expedite their decision.